

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A No. 23 of 2012 in
DFR No. 99 of 2012

Dated: 21st February, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Electricity Department, Union
Territory of Daman

... Appellant(s)

Versus

Joint Electricity Regulatory Commission

.....Respondent(s)

Counsel for the Appellant(s): Mr. Anand K. Ganesan

Counsel for the Respondent(s): Mr. Dinesh Kapoor

Mr. Aditya Kr. Singhal for R.1

ORDER

I.A No. 23 of 2012
(Condone delay Application)

This is an Application to condone the delay of 57 days in filling the Appeal as against the impugned Order dated 03.10.2011.

We have heard the learned counsel for the parties and gone through the counter affidavit filed by the Commission. Since we find that there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post the matter for Admission on **23.02.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/Vs